

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.468/98

Friday this the 26th day of March, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

P. Mony
S/o Padmanabhan
Electrical Fitter Grade II
Office of the Divisional Electrical
Engineer, Southern Railway,
Construction, Ernakulam Junction,
residing at Venkatesa Bhawan,
Kalivila, Alagampara Post,
Manvalakurichi (Via), Kanyakumari.Applicant

(By Advocate Mr. KM Anthru)

Vs.

1. Union of India through the General Manager, Southern Railway, Headquarters Office, Park Town PO, Madras.3.
2. The Divisional Electrical Engineer, Southern Railway, Construction, Ernakulam Junction.Respondents

(By Advocate Mr. K.Karthikeya Panicker (not present)

The application having been heard on 26.3.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The prayer in this Original Application is for setting aside the A.1 declaring that the applicant is entitled to have his substantive pay in the scale of Rs.4000-6000 fixed with effect from 3.1.96 at the stage of Rs.4300/- with progression in increments on first of every January and direct the respondents to fix the applicant's pay accordingly.

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2. Though the respondents have filed a detailed reply statement, the applicant has today filed an M.A. 301/99 for advancing the hearing of the original application stating that the respondents have ^{now} ~~been~~ granted to the applicant the reliefs which he sought in the application by the order dated 20.1.99 (Annexure.MA1) and that it is not necessary to proceed further with this application.

3. The learned counsel for the applicant states that in view of MA1 order no further grievance of the applicant remains for redressal and that the application may be closed. Hence, the application is closed. No order as to costs.

Dated the 26th day of March, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the Order:

Annexure.A.1: A true copy of the Memorandum No.P.483/CN/ERS dated 18.3.98 issued by the second respondent.

Annexure.MA1: A true copy of the memorandum No.E.483/CH/VPC dated 20.1.99 issued by the second respondent.

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